

deputation to the Director General of Employees' State Insurance Corporation have since either been reverted to their parent offices or their liens on their permanent posts suspended;

(b) if so, the number of such persons and the number of persons who are still on deputation separately, from the Central Secretariat Service;

(c) the number of officers from the Central Secretariat Service who are continuing on year to year extension; and

(d) the reasons therefor?

The Deputy Minister of Labour (Shri Abid Ali): (a) Such of the persons who were not considered necessary to be retained on regular foreign service terms were given the option to be absorbed in the Corporation on permanent basis when the organisation was declared permanent or to be reverted to their respective parent departments.

(b) 16 such persons were given the option. 9 opted for permanent absorption in the Corporation. 7 opted for reversion to their parent departments. 10 persons (including one from the Central Secretariat Service) are not in the Corporation on foreign service terms.

(c) Nil.

(d) Does not arise.

**Cases Against Officers of Department of Mines, Dhanbad**

3802. Shri D. C. Sharma: Will the Minister of Labour and Employment and Planning pleased to state:

(a) whether it is a fact that vigilance cases have been instituted against a number of officers of the Department of Mines at Dhanbad;

(b) if so, the number of persons involved;

(c) how many of these employees are still employed in the Department and

(d) what punishments have been awarded to those who have found guilty?

The Deputy Minister of Labour (Shri Abid Ali): (a) and (b). Enquiries were instituted against three persons during the period from 1st January, 1958 to 31st March, 1959.

(c) Two in the Department, one is on deputation with a State Government.

(d) No punishment has so far been imposed in any of the above cases. In one case it was found that there was no ground for any disciplinary action and in another case proceedings are in progress. The third case is pending in court.

**Indian Trade Union (Amendment) Act, 1947**

3803. Shri D. C. Sharma: Will the Minister of Labour and Employment and Planning be pleased to state:

(a) whether it is a fact that the Indian Trade Union (Amendment) Act, 1947 has not been enforced so far; and

(b) if so, the reasons therefor?

The Deputy Minister of Labour (Shri Abid Ali): (a) Yes.

(b) Because subsequently it was decided to place emphasis on voluntary recognition of trade unions rather than on compulsory recognition.

**National Advisory Committee on Public Co-operation**

3804. { Shri P. G. Deb:  
Shri S. A. Mehdi:

Will the Minister of Labour and Employment and Planning be pleased to state:

(a) the number of meetings, if any, of National Advisory Committee on Public Co-operation held during 1958, and during the period from 1st January to 31st March, 1959; and

(b) the decision taken thereat by the Committee?

The Deputy Minister of Planning (Shri S. N. Mishra): (a) and (b). During this period the National Advisory Committee on Public Co-operation met only once on 5-11-58. It appointed three Sub-Committees to formulate concrete proposals on the various aspects of public participation. The reports of the Sub-Committees were placed on the Table of the Lok Sabha on 11-3-59 in reply to the Unstarred Question No. 1768 by Shri M. K. Kumaran.

**Adverse Balance of Trade with Burma**

3805. Shri Raghunath Singh: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that India had an adverse trade balance of Rs. 38 crores with Burma in 1958 as compared to a favourable trade balance of Rs. 11 lakhs in 1957; and

(b) if so, what is the reason of abrupt decline in the Indian trade balance?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri):

(a) Yes, Sir.

(b) The decline in our balance of trade during 1958 was mainly due to larger adjustments for imports of rice from Burma. In addition our exports, particularly in textiles, jute goods, fish and sugar, also declined due to Burma's restricted import policy, her foreign exchange difficulties, her bilateral trade agreements and overstocking of textiles in Burma.

12.18 hrs.

**ESTIMATES COMMITTEE  
FIFTY-EIGHTH REPORT**

Shri B. G. Mehta (Gohilwad): Sir, I beg to present the Fifty-eighth Report of the Estimates Committee on the Ministry of Home Affairs—Administration of Union Territories.

12.13½ hrs.

**CORRECTION OF ANSWER TO  
STARRED QUESTION No. 1960**

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): Sir, I wish to correct a reply given by the Prime Minister to a supplementary put by Shri C. D. Pande to Question No. 1960 asked in the Lok Sabha on the 22nd April. The relevant portion may be corrected to read as follows:

"I should like to give a precise answer to such questions. I would not like to venture to give an imprecise answer. One or two places such as Hoti have been under argument and sometime, according to our reports we have received, some Chinese have advanced a mile or two, may be, in high mountains."

12.14 hrs.

**PAPERS LAID ON THE TABLE**

**ANNUAL REPORT OF HINDUSTAN  
HOUSING FACTORY**

The Minister of Works, Housing and Supply (Shri K. C. Reddy): Sir, I beg to lay on the Table, under sub-section (1) of Section 639 of the Companies Act, 1956, a copy of the Annual Report of Hindustan Housing Factory Private Limited for the year 1957-58 along with the Audited Accounts. [Placed in Library, See No. LT-1396/59.]

**STATEMENT CONTAINING CERTAIN  
RECOMMENDATIONS OF THE ESTIMATES  
COMMITTEE**

Shri B. G. Mehta (Gohilwad): Mr. Speaker, Sir, on the 29th November, 1958, Shri S. A. Dange, M.P., and Shrimati Renu Chakravarty, M.P., made a reference on the floor of this House to certain recommendations of the Estimates Committee. As their remarks are likely to leave some